

DIVISION BENCH

O-42

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/371(KB)2020

Present: 1. Hon'ble Member(J), Shri Rajasekhar V.K.

2. Hon'ble Member(T), Shri Harish Chander Suri

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 17th February, 2021, 10:30 A.M

Name of the Company	AQUATIC REMEDIES LTD. Vs. STANDARD PHARMACEUTICALS LTD.		
Under Section	IBC Under Sec 9		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

COUNSELS APPEARED THROUGH VIDEO CONFERENCE :

Mr. Kashyap Padia, Advocate - For the Operational Creditor

Mr. Supriya Ranjan Saha, Advocate - For the Corporate Debtor

ORDER

The Ld. Counsel on both sides are present.

In spite of directions contained in the Order dated 24th December, 2020 , the reply affidavit has not been filed by the Corporate Debtor. The Ld. Counsel for the Corporate Debtor seeks time of two more weeks in the matter.

The reply affidavit shall be allowed to be filed within a further period of two weeks, subject to payment of cost of Rs. 10,000/- (Rupees Ten Thousand only), to the Operational Creditor, within seven days from today. The reply affidavit will be taken on record subject to payment of cost, as aforesaid.

List the matter on 22nd April, 2021.

(Harish Chander Suri)
Member(Technical)

(Rajasekhar VK)
Member(Judicial)

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